

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20330 of 2017

(Arising out of Order-in-Original No. MYS-EXCUS-000-COM-GVK-13-16-
17 dated 22/12/2016 passed by the Commissioner of Central Excise,
Customs and Service Tax, Mysore)

**Balaji Auto Enterprises Mysore
Pvt. Ltd.**

Plot No. 33/A, Survey No. 70/1, 70/2 & 170
KRS Road, Hootagalli Indl. Area
Mysore - 18
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Mysore**

S1-S2, Vinaya Marga,
Siddhartha Nagar,
Mysore - 570 011
Karnataka

Respondent(s)

Appearance:

Mr. Akbar Basha, CA
Hiregange & Associates
#1010, 1st Floor (Above Corp. Bank)
26th Main, 4th T Block, Jayanagar,
Bangalore - 560 041
Karnataka

For the Appellant

Mr. Nagendrababu Byahatti, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20647 / 2020

Date of Hearing: 21/09/2020

Date of Decision: 21/09/2020

Per : Bench

Learned CA for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **21/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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